

BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. Nos. 1013/94, 1347/94, 1088/94, 749/95, 5/95,
56/95, 1009/94.

Shri R.G. Kshirsagar & 11 Ors.	in OA 1013/94
Shri V. Parijatham	in OA 1347/94
Shri K.S. Sundaram & Anr.	in OA 1088/94
Shri B.R. Chhabriya	in OA 749/95
Shri T. Manikavachagam	in OA 5/95
Shri B.M. Sawant & 14 Ors.	in OA 56/95
Shri M.A.V. Gopalachary	in OA 1009/94
	... APPLICANTS

v/s

Ministry of Communication & Anr. ... RESPONDENTS

CORAM: 1) Hon'ble Shri B.S. Hegde, Member (J)
2) Hon'ble Shri M.R. Kolhatkar, Member (A)

Tribunal's order

Dated: 6-12-1995.

(Per: Shri B.S. Hegde, Member (J)

1. The aforesaid matters should not be tagged with other cases. The matter relates to Accounts staff in M.T.N.L. and Telecommunication Department. It does not relate to other cases referred to at Serial Nos. 1 to 5 and 14 of the Board. On the last occasion, the subject matter was referred to Full Bench. However, during the course of hearing, the learned counsel for the Respondents draws our attention to the reference made by the Hyderabad Bench in OA Nos. 1412/93, 127/94 and 129/94 referred to Full Bench as on 22-2-1995. The Full Bench has not delivered its judgement so far. Though the learned counsel for the Applicant Shri A.I. Bhatkar states that we need not wait for the Full Bench judgement, after considering the facts of the case, we thought it fit that it is better to await the outcome of the Full Bench.

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2. Therefore, the matters be kept in sine die list and as soon as the Full Bench judgement is delivered, these matters be listed for further hearing.

M.R. Kolhatkar

(M.R. Kolhatkar)
Member (A)

B.S. Hegde

(B.S. Hegde)
Member (J)

ssp.